

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT No. I**

**APPLICATION Nos. C/COD/85287,85290,85292/2018
C/EH/85286,85289,85291/2018
APPEAL Nos. C/85735,85738,85743/2018**

(Arising out of Order-in-Original No. SG/MISC-116/2017-18/SIIB(I)/JNCH dated 7.11.2017, 14.11.2017 & 23.11.2017 passed by Commissioner of Customs, Nhava Sheva-I)

Videojet Technologies (I) Pvt. Ltd.

Appellant

Vs.

Commissioner of Customs, Nhava Sheva-I

Respondent

Appearance:

Shri Chirag Shetty, Advocate, for appellant

Shri Roopam Kapoor, Commissioner (AR), for respondent

CORAM:

Hon'ble Mr. Ramesh Nair, Member (Judicial)

Hon'ble Mr. Raju, Member (Technical)

Date of Hearing: 9.4.2018

Date of Decision: 9.4.2018

ORDER No. **A / 85951-85953 / 2018**

Per: Ramesh Nair

Shri Chirag Shetty, learned counsel appearing on behalf of the appellant, submits that the appellant wishes to withdraw the appeals.

2. Considering the prayer made by the learned counsel, we dismiss the appeals as withdrawn. Accordingly, the COD and

early hearing applications became infructuous, hence dismissed.

(Pronounced in court)

(Raju)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

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